

SECTION PIL (WRIT)

MATTER FOR : 20.03.2017
COURT NO. : 01
ITEM NO. : 32

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 725 OF 1994

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 12

(Application for direction)

AND

INTERLOCUTORY APPLICATION NO. 13

(Application for Direction)

AND

INTERLOCUTORY APPLICATION NO. 26

(Application for Intervention)

AND

INTERLOCUTORY APPLICATION NO.32

(Application for permission to start process of regularisation
of unauthorised colonies)

AND

INTERLOCUTORY APPLICATION NO. 38

(Application for Impleadment)

AND

INTERLOCUTORY APPLICATION NOS. 39 & 40

(Applications for Intervention)

WITH

WRIT PETITION (CIVIL) NO. 914 OF 1996

(Under Article 32 of the Constitution of India)

AND

CONTEMPT PETITION (C) NO. 64 OF 2013 in W.P.(C) 914/1996

WITH

INTERLOCUTORY APPLICATION NOS. 20-21

(Application for directions)

IN

WRIT PETITION (CIVIL) NO. 4677 OF 1985

(Under Article 32 of the Constitution of India)

AND

WRIT PETITION (CIVIL) NO. 533 OF 2012

(Under Article 32 of the Constitution of India)

AND

WRIT PETITION (CIVIL) NO. 1082 OF 2013

(Under Article 32 of the Constitution of India)

News item published in Hindustan Times titled 'And quiet flows the Maily Yamuna' etc. etc.

... Petitioners

Versus

Central Pollution Control Board & Anr. etc.

... Respondents

OFFICE REPORT

The Writ Petitions along with the Applications above-mentioned were listed before the Hon'ble Court on 20.02.2017 with Office Report dated 17.02.2017, when the Court was pleased to pass the following Order:-

“Mr. V.K. Gupta, Chief Engineer, Drainage Project - I, Delhi Jal Board, is present in Court in person.

We have sought certain details from him, with reference to the Interceptor Sewer Project, postulated to collect waste water flowing in three major drains, namely, Najafgarh Drain, Supplementary Drain and Shahadra Drain. He is requested to furnish a report to this Court, within two weeks from today, indicating the entire nature of activity, and the present stage of construction of the Interceptor Sewer Project. Before the report is submitted to this Court, he shall put up the aforesaid report for consideration before Mr. R.S. Tyagi, Member(Drainage), Delhi Jal Board, who shall affirm the genuineness thereof. It shall then be placed before this Court.

We are informed, that there are an additional 18 drains carrying waste water, flowing into the river Yamuna. We are also informed, that individuals Sewage Treatment Plants have been erected thereon, so that water eventually flowing into the river Yamuna, is fully treated. Mr. Gupta is requested to furnish a similar report, with reference to the other 18 drains, similarly authenticated by Mr. R.S. Tyagi, Member (Drainage), Delhi Jal Board, before it is placed before this Court.

Post for further consideration on 20.03.2017.”

It is submitted that certified copy of the above Order was sent to the concerned parties on 01.03.2017.

It is further submitted that pursuant to above Order, Mr. Alok Gupta, Advocate has on 10.03.2017 filed Affidavit on behalf of Delhi Jal Board and the same is being circulated for the kind perusal of the Hon'ble Court.

It is lastly submitted that Notice of hearing for 20.03.2017 was sent to Mr. M.C. Mehta, Petitioner-in-person on 27.02.2017 and the Notice was delivered on 03.03.2017.

The Writ Petitions alongwith Contempt Petition and Interlocutory Applications above-mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 11th day of March, 2017.

Sd/-
Assistant Registrar